

what time the decision about the creation of a non-lapsing road fund will be finalised?

**Shri Alagesan:** That will depend upon the replies of the various State Governments.

**श्री भक्त बर्षान :** यह जो स्पेशल आफिसर नियुक्त किये जा रहे हैं उनको क्या कोई विशेष हिदायतें दी जा रही हैं और क्या उनके कार्य के लिये कोई अग्रिम निर्धारित की जा रही है कि कितने दिनों के अन्दर वे अपनी रिपोर्ट देंगे ?

**Shri Alagesan:** I said that we are having that matter under consideration—about the appointment of the special officer. In consultation with the Planning Commission and the Finance Ministry we propose to take that step.

#### CONTRIBUTORY HEALTH SERVICE SCHEME

\*1340. **Shri D. C. Sharma:** Will the Minister of Health be pleased to state:

(a) whether Government propose to accord facilities of Homoeopathic treatment to Government employees under the Contributory Health Service Scheme;

(b) if not the reasons therefor; and

(c) whether it is a fact that some Government employees have expressed a desire to get Homoeopathic treatment?

**The Deputy Minister of Health (Shrimati Chandrasekhar):** (a) There is no such proposal.

(b) At present Government have recognised only the modern system of medicine for the treatment of Central Government servants.

(c) A few have done so.

**Shri D. C. Sharma:** May I know what are the criteria adopted by Government for calling a system a "modern system" and where does allopathy come in according to these criteria ?

**Mr. Speaker:** Does the hon. Member mean to say that allopathy is not a modern system?

**Shri D. C. Sharma:** What are the criteria by which the Ministry judges a system to be a modern system, and has Homoeopathy been judged by the same criteria applied to allopathy?

**The Minister of Health (Rajkumari Amrit Kaur):** I do not quite see how this question is relevant to the original question. But I have no hesitation in saying that the term "modern system of medicine" is a well recognised phrase and it includes the sum-total, as I have said more than once on the floor of this House, of all the scientific knowledge acquired through all the ages.

**Shri D. C. Sharma:** May I know if in that sum-total, to which the hon. Minister has referred, Homoeopathy does not contribute any mite or any fraction ?

**Rajkumari Amrit Kaur:** Homoeopathy is not included in the general term of modern medicine.

**श्री एम० एल० द्विवेदी :** क्या मंत्रिणी महोदय यह बतलायेंगी कि क्या यह सच है कि जहां जहां कंट्रिब्यूटरी हेल्थ स्कीम चालू की गई है वहां लोगों की तनख्वाहोंसे तो पैसे कट जाते हैं लेकिन उनकी बहुत उपेक्षा और लापरवाही की जाती है तथा उनका ठीक तरह से इलाज नहीं होता। यदि यह सत्य है तो क्या इसका प्रबन्ध किया जा रहा कि यह चीजें न होने पायें ?

**राजकुमारी अमृत कौर :** मैं आपको पता न दिलाना चाहती हूँ कि जो कुछ आप ने कहा है वह बिल्कुल सच नहीं है।

**श्री एम० एल० द्विवेदी :** आपको पता नहीं है, मैंने खुद एन्क्वायरी (जांच) की है और मुझे अफसोस है कि जो कुछ मैं कह रहा हूँ वह बहुत अधिक सत्य है।

**राजकुमारी अमृत कौर :** मैं आप से कहती हूँ कि अग्रे मेरे साथ चलिये, किसी भी दिन किसी डिप्युटी में चलिये, तो आप को सही बात मालूम हो जायेगी। मेरे पास एक कमेटी है जिस पर अपरासियों तक का रिप्रेजेंटेशन

है, और वह हर हफ्ते या पंद्रह दिन पर आ कर मेरे साथ बात चीत करते हैं। अगर किसी को कोई शिकायत होती है तो उस पर ध्यान दिया जाता है। और इस योजना को काफी सफलता मिल रही है।

**श्री एम० एल० द्विवेदी :** क्या मंत्रिणी महोदयाको मालूम है कि एक एम० पी० की पत्नी बहुत जरूरी काम से अस्पताल में दाखिल हुई, लेकिन २४ घंटे तक उनकी कोई देख भाल नहीं हुई ? उनसे पूरा पैसा लिया गया लेकिन फिर भी उनको कोई सहूलियत नहीं मिली ?

**राजकुमारी अमृत कौर :** मैं आप से कहती हूँ कि इस बारे में मैंने जांच की है, और अगर मेम्बर साहब चाहें मैं उनको इसके बारे में पूरा व्योरा दे सकती हूँ। जो कुछ उन्होंने कहा है वह बिल्कुल गलत है।

**Shri Velayudhan:** May I know whether in this Contributory Health Scheme the patients are not given the option to select their own doctors, because Government themselves select particular doctors and to them only the patients have to go and this has created a lot of difficulties for the patients with the result that they are not making proper use of this particular scheme at all?

**Rajkumari Amrit Kaur:** If the hon. Member will see the number of persons who take advantage of the Contributory Health Scheme, he will realise that a very large majority—in fact, all of them—are taking advantage of the scheme. Naturally, when Government appoints doctors, they put them in dispensaries and the people nearest to that dispensary go to them. There is no ban on anybody transferring himself to any other dispensary, provided he cares to go all that distance.

#### KANDLA PORT

**\*1341. Shri Gadilingana Gowd:** Will the Minister of Transport be pleased to state:

(a) whether it is a fact that the construction of Kandla Port is estimated to cost about Fourteen crores of rupees;

(b) (i) whether it is a fact that two of the Indian Firms and one German Firm combinedly have taken contract for construction,

(ii) the names of these firms,

(iii) whether it is a fact that one of the firms which was a solvent firm was allowed by Government to withdraw from the agreement of contract with Government,

(iv) if so, the reasons therefor, and

(v) whether it is a fact that the present contractors are financially not sound and therefore the work is behind schedule; and

(c) whether it is also a fact that abnormal rate of Rs. 2 lakhs per mile for laying tar topped road is being paid in this area?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) Yes, Sir.

(b) (i) and (ii) Works costing in all Rs. 6.25 crores have been given on contract to a firm of contractors. The firm initially consisted of—

(a) M/s Mackenzies India Ltd.

(b) M/s Sindhu Resettlement Corporation Ltd. and

(c) M/s Heinrich Butzer.

(iii) Yes.

(iv) Mainly, lack of understanding and differences between the partners.

(v) No.

(c) The rate of Rs. 2 lakhs per mile cannot be considered abnormal if regard is had to the tidal conditions of the area where the roads are constructed and the superior specifications adopted in the light of these conditions.

**Shri Gadilingana Gowd:** May I know whether it is a fact that Government have adopted an extraordinary procedure of advancing loans to the contractors to purchase machinery necessary for executing the works contracted for? If so, why should Govern-